

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 511/TT/2014

- Subject : Truing up of transmission tariff for the 2009-14 tariff period and determination of tariff for 2014-19 tariff period for 2nd spare converter transformer at Kolar (COD: 1.6.2011) and Talcher (COD: 1.10.2011) HVDC terminals (each one at Kolar and Talcher) in Southern Region.
- Date of Hearing : 27.1.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Ltd. and 14 others
- Parties present : Shri Piyush Awasthi, PGCIL
Shri A.M Pavgi, PGCIL
Shri P.V Nath, PGCIL
Shri Mohd Mohsin, PGCIL
Shri M.M Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri Subhash C Taneja, PGCIL
Shri S.K Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period of 2nd spare converter transformer at Kolar (COD: 1.6.2011) and Talcher (COD: 1.10.2011) HVDC terminals (each one at Kolar and Talcher) in Southern Region.
- b) The transmission charges was approved vide order dated 20.1.2014, in Petition No. 111/2011.
- c) Additional capitalization during 2011-12 and 2012-13 for the said assets is ₹3548.43 lakh, ₹361.48 lakh, respectively.



2. In response to a query of the Commission regarding the variation in cost in Transformer-I and Transformer-II even though the assets are of similar configuration, the representative of the petitioner submitted that it is due to cost of transportation and other related cost and the detailed reasons for the variation will be submitted shortly.

3. The Commission directed the petitioner to submit the aforesaid information on affidavit by 8.2.2016 with copy to respondents. The Commission observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-

V. Sreenivas
Dy. Chief (Law)

